
ORDERS OF THE BENCH

Date of Order: 24.04.2014

OA No. 291/00213/2014 with
MA No. 291/00167/2014

Mr. P.N. Jatti, counsel for applicants.

By way of filing the present Original Application, the applicant has prayed that the respondents be directed to take the proper action as per representation dated 25.03.2014 and applicant no. 2 i.e the Govt. Servant be retired and his son i.e. applicant no. 1 be allowed for employment as per procedure.

2. From bare perusal of the pleadings as well as documents available on record, it reveals that the applicants have submitted a representation dated 25.03.2014 (Annexure A/1) before the respondents, which is still pending for consideration. In view of this fact, I deem it just and proper that the ends of justice would be met if the respondents are directed to consider and decide the said representation of the applicants by way of passing a reasoned and speaking order.

3. Consequently, the respondents are directed to consider and decide the representation of the applicants dated 25.03.2014 (Annexure A/1) strictly in accordance with the provision of law and pass a reasoned and speaking order expeditiously but in any case not later than a period of three months from the date of receipt of a copy of this order.

4. With these observations and directions, the Original Application is disposed of with no order as to costs.

5. In view of the order passed in the O.A., the Misc. Application filed on behalf of the applicants praying for taking the document(s) on record is disposed of.


(ANIL KUMAR)
ADMINISTRATIVE MEMBER